

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 14**

**IA 2561/2024 In C.P. (IB)/1231(MB)2021**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 01.07.2024**

NAME OF THE PARTIES:    **RESERVE BANK OF INDIA    V/s**  
**RELIANCE CAPITAL LTD.**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 2561/2024 –**

1. Mr. Kunal Mehta, Advocate a/w Ms. Jinal Gogri, Advocate i/b Crowford Bayley & Co. appeared for the Applicant.
2. Ms. Pooja Dhar, Advocate a/w Mr. Piyush Mishra, Advocate appeared for the Respondents/COC.
3. Mr. Sagar Vichare, Advocate i/b Mr. Abhishek Adke, Advocate appeared for the Respondent no. 1.
4. Learned Counsel for the CoC has placed on record their written notes of arguments.
5. Learned Counsel for the Applicant seeks one day time to place on record the written notes of arguments.
6. List this IA on **02.07.2024** for submission of written notes of arguments.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**